

Uttar Pradesh	3	..
West Bengal	3	..
Delhi	4	..
Himachal Pradesh	..	1
Total	32	17

Family Planning Clinics

889. **Shri P. N. Kayal:** Will the Minister of Health be pleased to state:

(a) the amount which was sanctioned to the voluntary organisations to run family planning clinics during the year 1961;

(b) what methods are being adopted by Government to verify the authenticity of such organisations, and

(c) whether there is any Central Government machinery to supervise of such organisations?

The Minister of Health (Dr. Sushila Nayar): (a) Grants-in-aid amounting to Rs. 18,79,196 were sanctioned to the voluntary organisations to run family planning clinics during 1961.

(b) An organisation applying for grant-in-aid from the Government of India is generally required to produce the following certificates regarding its bonafides:—

- (1) the organisation is a registered body;
- (2) it has a regularly constituted managing Committee.
- (3) it does social welfare work for the public on a 'no profit' basis.
- (4) The grant-in-aid will be utilised for the purpose for which it is sanctioned.
- (5) the service to the public will be provided free of charge except for the distribution of contraceptives according to the approved schedule.
- (6) the audited statement of accounts will be sent at the end of each financial year.

(7) the progress reports will be sent as may be desired.

(8) the assets acquired with the grant-in-aid from the Government of India will not be transferred to any persons/institution without the prior sanction of the Government of India.

(9) the accounts will be properly maintained and can be checked by the Government of India or State Government.

(10) utmost economy will be exercised in respect of grant-in-aid received.

(11) a certificate regarding its bonafides and sound financial position from the District Magistrate in whose jurisdiction it exists.

(c) Yes, Sir. The Government of India meets 100 per cent expenditure on account of pay and allowances of Assistant Director, Family Planning in each State, who is responsible for supervising the work of family planning clinics and for bringing to the notice of the Government of India any defects in their working. Applications from Local Bodies and Voluntary Organisations for grants-in-aid are normally considered only on the recommendation of the Assistant Director, Family Planning, in the States. The specific recommendations of these officers are required for sanctioning continuation grants-in-aid to the clinics. These officers are also required to examine the accounts of the grantees concerned and to countersign utilisation certificates in respect of the grants-in-aid sanctioned to them.

The Government of India have appointed two Regional Family Planning Officers who inspect family planning clinics set up with the grants-in-aid from the Government of India in the States. Besides, the other officers of the Directorate General of Health Services also visit family planning clinics whenever they go on tour and

thus supervise the activities of the voluntary organisations.

Central Health Cadre

390. { Shri P. N. Kayal:
Shri D. C. Sharma:

Will the Minister of Health be pleased to refer to the reply given to Unstarred Question No. 390 on the 28th March, 1962, and state the progress since made regarding the formation of Central Health Cadre?

The Minister of Health (Dr. Sushila Nayar): The revised pattern proposed in respect of the Central Health Service Scheme is still under consideration.

Recruitment of Railway Employees below 18 years of Age

391. **Shri Mohan Swarup:** Will the Minister of Railways be pleased to state :

(a) whether it is a fact that certain railway employees were recruited below the age of 18 years and are still working in the Railways;

(b) if so, the number thereof and the reasons assigned thereto;

(c) whether it is also a fact that alteration in date of birth claimed by certain Station Masters of Northern Railway on the basis of matriculation certificate was agreed to even if the employee concerned had already taken advantage of the recorded date of birth, whereby he was appointed below the age of 18 years; and

(d) if so, the details thereof?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): (a) to (d). Information is being collected and will be laid on the Table of the Sabha.

Transport Cooperative Societies in Delhi

392. { Shri Gulshan:
Shri Buta Singh:

Will the Minister of Transport and Communications be pleased to state:

(a) how many Transport Cooperative Societies have been registered with the Delhi Administration so far;

(b) out of those registered transport cooperative societies, what is the number of the Transport Cooperative Societies owned by Scheduled Castes, Scheduled Tribes and other Backward Classes; and

(c) how many route permits have so far been issued to the societies mentioned in part (b) above?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) 64.

(b) Scheduled Castes—2.

Scheduled Tribes and Backward Classes—Nil.

(c) Nil.

कोटा रेलवे स्टेशन यार्ड में मिशनरी स्कूल

८६३. श्री बेरबा : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कोटा रेलवे स्टेशन के यार्ड में एक ईसाई मिशनरी स्कूल चल रहा है;

(ख) क्या यह सच है कि उक्त स्कूल के लिये रेलवे की सीमा में उन्हें भूमि दी गई है;

(ग) क्या यह सच है कि उनको एक कमरा, जो भूत बंगले के नाम से प्रसिद्ध है, दिया गया; और

(घ) अन्य संस्थाओं को रेलवे विभाग द्वारा उपरोक्तनुसार सुविधा देने बाबत क्या नियम हैं ?